

Violence at Recruitment place at Trivandrum

*482. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware of the violence that occurred at the place of recruitment at Trivandrum for the Navy;

(b) if so, the details of the incident and the reaction of Government there-to;

(b) whether Government propose to adopt a new method of recruitment to Navy, Air Force and Army; and

(d) if so, the details and the action taken in that direction?

THE MINISTER OF DEFENCE AND HOME AFFAIRS (SHRI R. VENKATARAMAN): (a) to (d). A Statement is attached.

Statement

On 1st July 1982 recruitment for Direct Entry Non-metric Sailors (Cooks and Stewards) for the Navy was arranged at the Branch Recruiting Office, Trivandrum. Publicity was given by the Branch Recruiting Office, through press notes issued to various Newspapers and through AIR Trivandrum. A large crowd gathered at the Branch Recruiting Office Trivandrum on that day, a number of candidates started collecting well before day break and entered the Recruiting Office by breaking open the main gate. Police assistance was sought and a party of policemen arrived. Some of the candidates jumped over the compound wall and occupied parts of the Branch Recruiting Office. After the Recruiting Officer arrived, the crowd was requested on the magaphone to go out of the main gate to form a queue. It was also stressed that non-cooperation on their part may lead to suspension of recruitment for the day. At this stage some of the crowd started moving out but at the same time others started entering the main gate resulting in a

stamped. That Recruiting Officer, fearing that crowd would ransack the main office, asked the police to clear the office premises and also announced that due to the unruly behaviour of the crowd, recruitment for the day has been suspended. Meanwhile police reinforcements reached the spot and normalcy was restored by them. There was no lathi charge. There are no reports of any injuries owing to police action. Some persons are reported to have been injured when a portion of the boundary wall of the Recruiting Office collapsed. Only one person was treated in hospital for a fractured toe, said to have been sustained in the stampede.

2. Reports about recruitment being postponed to Monday next, i.e. 5th July are attributed to some misunderstanding. No official announcement re-fixing the screening for 5th July had been made.

3. A Staff Court of Inquiry has been ordered into the entire incident by the Station Commander, Trivandrum. The question of taking any remedial measures will be examined on receipt of the findings of the Court of Inquiry.

4. Adoption of new or modified procedures for recruitment will also depend on the report of the Court of Inquiry.

Ceiling of House Rent Allowance

*483. SHRI NGANGOM MOHENDRA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have drawn up any policy or laid down some rules for restricting a Government employees and his spouse on the drawal of House Rent Allowance by them;

(b) in case any employees infringes the restricted conditions, under which rules the case is dealt with;

(c) whether the ceiling on the drawal of HRA as applicable to Government

employees is also applicable to the employees working in Government attached offices/departments and particularly in public sector undertakings etc.; and

(d) if so, in what manner?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) Yes, Sir.

(b) Conduct Rules applicable to the employees.

(c) and (d). A Statement is attached.

Statement

The rates of H.R.A. admissible to Central Government Employees working in Ministries/Departments and their attached and subordinate offices are as under:—

Class of City	Population required*	Rate of House Rent Allowance
A	Over 16 lakhs	15% of pay, subject to the maximum of Rs. 400/- p.m.
B-1	Over 8 lakhs and upto 16 lakhs	
B-2	Over 4 lakhs and upto 8 lakhs	
C	50,000 and above and upto 4 lakhs	7½ of pay subject to the maximum of Rs. 200/- p.m.

*The population for the purpose is that of the municipal area of the city as revealed in the decennial census.

The above rates are not applicable to the employees working in public sector undertakings, which have their own pattern.

Pre-shipment credit facility

*484. SHRI P. RAJAGOPAL NAIDU:

SHRI Y. S. MAHAJAN:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Union Finance Ministry has rejected the proposal to extend the pre-shipment credit facility from 90 days to 130 days; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) No. Sir.

(b) Does not arise.

Ostentatious Living Style of Diamond Traders of Bombay

*485. SHRI BHERAVADAN K. GADHAVI: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the fact that certain leading diamond traders of Bombay are living most ostentatious style which is not commensurate with the income they are showing in their income tax and other returns;

(b) if so, whether the income tax authorities have done anything in this regard;

(c) whether the Income Tax Department has made any survey and scrutiny about the ostentatious living of diamond traders who show their income as nominal in their income tax returns; and

(d) if so, what are the results and what action is proposed to be taken?